

**Part-I**

**Video Conferencing Rules for Subordinate Courts in the States of Punjab, Haryana and U.T. Chandigarh.**

Pursuant to the 'Model Rules on Video Conferencing' sent by Hon'ble the Supreme Court of India, The High Court of Punjab and Haryana hereby makes the following rules :-

"The procedure for Video Conferencing for Civil Matters in Subordinate Courts shall be followed as prescribed in Part-H of Chapter-1 of Rules & Orders of Punjab and Haryana High Court, Volume-V titled as 'Rules for Video Conferencing for Courts".

**{ Chapter 1 Part-I inserted vide correction slip No. 82 Rules/II.D4 dated 10.12.2021 }**